

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**

**(through Hybrid Mode)  
COURT-I**

Item No.106

CP(IB) No. 323/Chd/Pb/2022

**IN THE MATTER OF:**

State Bank of India

...Petitioner

Vs.

Neeraj Ahuja

...Respondent

**Under Section:** 95, IBC 2016

**Order delivered on 22.04.2024**

**CORAM:**

**SH. L. N. GUPTA  
HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR  
HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Harsh Garg with Mr. Pulkit Goyal, Advocates  
For the RP : Ms. Preeti Yadav, Advocate  
For the personal guarantor : Mr. Anand Chhibbar, Senior Advocate

**ORDER**

A date is requested by Ld. Senior Counsel appearing on behalf of the personal guarantor for filing the objections to the report. Request accommodated. Let the same be filed within one week with a copy in advance to the counsel opposite. It will be the last opportunity failing which the right to file objections will be forfeited. List the matter on 30.05.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**